25

क्रिसवा जहां पर फैल्पोर होगा वहां उसको क्षण्डा जायेगा। तो क्या यह संभव है, क्या इस पर मंत्री महोदय बतार्णेंगे कि क्या स्थिति क्ष्रें

श्री भागवत हा। 'श्राजाव' : यह ठीक है - जैसा माननीय सदस्य ने कहा कि हमारा इस सम्पूर्ण खाद्य नीति भें पूरक रोल है। किस प्रकार से निर्धारित करते हैं यह मैंने कहा है द्यीर फिर दोहराना चाहता है कि: बहु इस प्रकार निर्भर करती है। हर महीने चुंकि यह संभव नहीं है, जिस तरह श्रन्न की उप-लब्धि हमारे पास में है, जिस तरह राज्यों के पास अपनी उपलब्धि है, अतः इनको देख करको कोई लम्बे अर्थ में पूरे साल को लिये कोई राष्ट्रीय मत बनावार निर्धारित किया जाये यह संभव नहीं है। एडवाइजरी कमेटी में जहां हम सारे खाद्य मंती रहते हैं, मैं भी रहता हुं इन बातों ५र विचार हुया था। े लेकिन इतने वर्षों से जो चली ग्रा रही नीति है, करने की, वह यह है कि हम हर महीने पाज्य सरकार की मांगों को देखकर यह वि-थार करते हैं कि क्या हमारे पास स्वयं प्रो-क्योरमेंट का, जो राज्य सरकारों ने खुद दिया है हम घटा-बढ़ा नहीं सकते हैं, ग्रगर कोई नीति बने तो उसके लिये घटाने-बढ़ाने का प्रोपोजल होना चाहिये क्योंकि प्रोक्योरमेंट शो साल में एक बार होता है, शो इस कठिनाई को देखते हुए राज्य सुरकार के पास स्वयं क्या है ग्रीर साधारणतया, उदा-**8**रण के लिये मान लीजिये कि कभी 12 **प**रसेंट प्रोक्योर मेंट हुआ, कभी 13 परसेंट भोक्योग्में ट हुआ तो इस तरह प्रोक्योग्मेंट हाता है, टाटल गेहं ग्रीर चांवल को मिलाकर र्षाः इसकः देखते हुये हर महीने में, गीनों बातों को ध्यान में रखते हुये एलाटमेंट करते हैं। यह संभव नहीं है कि हम इस संबंध में कोई दूसरी नीति अस्तियार करें, बंना पाएं। राज्य सरकारों से भी राय ली गयी है, उनकी भी इस सम्बन्ध में विठिनाई है, जो स्वयं इस -काम को करते हैं वे भी नहीं बता सकते हैं।

इसलिये श्रभी जो नीति है चन रही है यह नीति सफल रही है श्रीर इसको चलने देना चाहिये।

MR. DEPUTY CHAIRMAN: Next question.

SHRI GHULAM RASOOL MATTO: Sir, on a point of order. Have you got powers to change "Kar" into "Matto"? The second question is in the name of Ghulam Rasool Kar. He is not here. Have you got powers to change "Kar" into "Matto"?

MR. DEPUTY CHAIRMAN: Please sit down. Next question.

\*242. [The questionnair (Shri Ghulam Rascol Kar) was absent, For answer vide col. 57-58 infra].

# . Weigh Bridges at Railway Stations .

- \*243. DR. (SHRIMATI NAJMA HEPTULLA: Will the Winister of RAILWAYS be pleased to state:
- (a) whether weigh bridges have been installed at various railway stations to assess the loaded/unloaded quantity of coal;
- (b) if so, what are the names of the stations where these have been installed; and
- (c) if answer to part (a) above be the negative, what are the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY): (a) to (c) A statement is laid on the Table of Sabha.

## Statement.

- (a) Yes, Sir. Weigh bridges have been provided at major railway stations keeping in view the nature and quantum of traffic handled at those stations and the operational feasibility for weighment.
- (b) Requisite information is given in the Annexure.
  - (c) Does not arise.

### Annexure

Oral Answers

#### Names of Stations where weigh bridges have been provided

- 1. Wadi Bander
- 2. Byculla
- 3. Sion
- 4. Kalyan
- 5. Neral
- 6. Pune
- 7. Ahmedanagar
- 8. Manmad
- 9. Bhusawal
- 10. Khandwa
- 11. Itarsi
- 12. Nagpur
- 13. Junnar Deo
- 14. Wardha 15. Jabalpur
- 16. New Katni Jn.
- 17. Jhansi
- 18. Gwalior
- 19. Dholpur
- 20. Bhopal
- 21. Belangani
- 22. Karloras
- 23. Tantpur
- 24. Dhond
- 25. Kurduwadi
- 26. Latur
- 27. Mirai
- 28. Solapur
- 29. Shahabad
- 30. Andal
- 31. Asansol
- 32. Sitarampur
- 33. Barakar
- 34. Kusunda
- 35. Katrasgarh
- 36. Pathardih
- 37. Phusro
- 38. Patratu
- 39. Rav
- 40. Raihara
- 41, Giridih
- 42. Jamsar
- 43. Rewari
- 44. Delhi-Sarai Rohilla
- 45. Bareilly
- 46. Shahjahanpur
- 47. Moradabad
- 48. Najibabad,
- 49. Laksar Jn.

- 50. Dehradun
- 51. Khuria City
- 52. Hapur
- 53. Chandausi
- 54. Badwasi
- 55. Gotan
- 56. Mandor
- 57. Makrana
- 58. Bhagat-Ki-Kothi
- 59. Fedusar
- 60. Rai-ka-bagh
- 61. Mirzapur
- 62. Naini
- 63. Allahabad
- 64. Kanpur Central Goods Shed
- 65. Juhi Marshalling Yard
- 66. Etawah 67. Shikohabad
- 68. Hathras Qilah
- 69. Aligarh Jn.
- 70. Farrukhabad
- 71. Lucknow
- 72. Varanasi
- 73. Faizabad
- 74. Viyas Nagar
- 75. Shahgani
- 76. Ludhiana
- 77. Pathankot 78. Amritsar
- 79. Jammu Tawi
- 80. Khanalampura
- 81. Jagadhari
- 82. Delhi Cantt.
- 83. Ambala Cantt.
- 84. Kalka
- 85. Simla
- 86. New Delhi
- 87. Ghaziabad
- 88. Tuglakabad
- 89. Bhatinda
- 90. Delhi Subzimandi
- 91. Meerut City
- 92. Lalgarh
- 93. Kasgani
- 94. Kashipur
- 95. Lalkua
- 96. Tanakpur
- 97. Pilibhit 98. Mailani
- 99. Dudwa
- 100. Anandnagar
- 101. Narkatiaganj
- 102. Katihar (MG)
- 103. New Jalpaiguri (BG) 104. New Gauhati (MG)

40

405.	Lumding	(MG)

- 106. Tinsukia (MG)
- 407. Simaluguri (MG)
- 108. Ledo (MG)
- 409. Naginimora (MG)
- 410. Badarpur Jn.
- 411. Bargolai 412. Salem Jn.
- 113, Salem Market
- 114. Mettur Dam
- 115. Erode Jn.
- 416. Mettupalayam (BG & MG)

Oral Answers

- 117. Coimbatore
- 118. Palghat Jn.
- 119. Palghat Town (BG & MG)
- 120. Shoranur
- 121. Nilambur Road
- 122. Ferok
- 123. Kallayi
- 124. Calicut
- 125. Valapattanam
- 126. Tiruchirappalli (BG & MG)
- 127. Thanjavur
- 428. Thiruvarur
- 129. Villupuram Goods
- 130. Cuddalore Wharf
- 431. Cuddalore Traffic Yard
- 132. Mayiladuturai (Mayuram)
- 133. Tiruyannamalai
- 134. Pollachi
- 435. Dindigul
- 136. Madurai
- 137. Virudhunagar
- 138. Karaikkudi
- 139. Shencottai
- 140. Tuticorin
- 141. Bangalore City (MG)
- 142. Yeswantpur
- 143. Bangalore Cantt.
- 144. Daiyyappanahalli
  - 145. Mysore
  - 146. Ashokapuram
  - 147. Arsikere
  - 148. Bhadravati
  - 149. Shimoga Town
  - 150. Chikjajur
  - 151. Harihar

  - 152. Salt Cotaurs
  - 153. Royapuram
  - 154. Korukkupet Goods
  - 155. Tondiarpet Marshalling Yard
  - 156. Pattabiram Military Siding
  - 157. Arakkonam
  - 158. Ranipet
  - 159. Katpadi

- 160. Jolarpettai
- 161. Mádras Beach
- 162. Madras Egmore
- 163. Tambaram
- 164. Chengalpattu
- 165. Cochin Harbour Terminus
- 166. Ernakulam Goods
- 167. Trichur
- 168. Vijayawada (South & North)
- 169. Nellore
- 170. Tenali
- 171. Nidadavolu
- 172. Rajahmundry
- 173. Samalkot
- 174. Tadepalli
- 175. Guntur (BG & MG)
- 176. Nadikude 177. Nandyal
- 178. Betamcherla
- 179. Macherla
- 180. Kolhapur (Gur Market)
- 181. Miraj (MG)
- 182. Londa
- 183. Castle Rock
- 184. Alnavar
- 185. Hubli
- 186. Gadag
- 187. Bagalkot
- 188. Yeshwantnagar 189. Samehalli
- 190. Sundaram Benchi Siding
- 191. Hospet (MG)
- 192. Kariganuru
- 193. Bellary
- 194. Doranakal
- 195. Secunderabad (BG & MG)
- 196. Tandur
- 197. Kazipet
- 198. Kacheguda
- 199. Punna
- 200. Jalna
- 201. Renigunta
- 202. Guntakal (BG & MG)
- 203. Raichur
- 204. Pakala
- 205. Dharamavaram
- 206. Shojudih
- 207. Bhaga
- 208. Mohuda
- 209. Radhanagar
- 210. Chaurashi
- 211. Gorumahisani
- 212. Birmitrapur
- 213. Dangoaposi
- 214. Barajamda

- 215. Badampahar
- 216. Shahdol
- 217. Manendragarh
- 218. Bilaspur
- 219. Bhilai
- 220. Gobarwahi
- 221. Gondia
- 222. Khirsadeh
- 223. Motibagh
- 224. Talcher
- 225. Khurda Road
- 226. Garividi
- 227. Chipurupalli
- 228. Banspani
- 229. Barbil
- 230. Bondamunda
- 231. Gua
- 232. Jharsuguda
- 233. Shalimar
- 234. Kharagpur
- 235. Dalbhumgarh
- 236. Rupsa
- 237. Itwari
- 238. Adra
- 239. Howbagh
- 240. Raipur
- 241. Nanoharpur
- 242. Bombay (Carnac Bridge)
- 243. Bandra Marshalling Yard
- 244. Surat
- 245. Asarav Jn. (BG & MG)
- 246. Ankleshwar (BG)
- 247. Vadodara
- 248. Bharuch
- 249. Chhota Udaipur
- 250. Pratapnagar
- 251, Anand
- 252. Bhilwara
- 253, Ratism Jn. (BG & MG)
- 254. Indore (MG)
- 255. Ujjain
- 256. Jaipur Jm.
- 257. Sikka
- 258. Jamnagar
- 259. Bhavnagar Terminus,
- 260. Ranavav
- 261, Porbandar
- 262, Kandla Port
- 263. Kandariya
- 264. Gandhidham
- 265. Kota Junction
- 266. Valsad
- 267. Nandurbar
- 268. Khambhat
- 269. Viramgam

- 270. Kosamba Junction
- 271. Godhara Juncion
- 272. Dabhoi
- 273. Bodeli
- 274. Dhrangadhra
- 275. Sabarmati Jn.
- 276. Shivraipur
- 277. Dahed
- 278. Neemuch
- 279. Chittaurgarh
- 280. Nimbahera
- 281. Sawaimadhopur
- 282. Shamgarh
- 283. Idgah (Agra Jn.)
- 284, Bayana Jn.
- 285. Morthala.
- 286. Ajmer Jn.
- 287. Abu Road.
- 288. Mayli Jn.
- 289. Bandikui
- 290. Okha
- 291. Morbi
- 292. Makansar
- 293, Mahesana Jn.
- 294. Himmatnagar
- 295. Bhavnagar Docks
- 296. Botad Jn.
- 297. Rajula
- 298. Jetalsar
- 299. Mahuva
- 300. Gop
- 301. Veranal Docks
- 302. Junagarh Jn.
- 303. Vriddhalhalam
- 304. Bangarapet.

DR. (SHRIMATI) NAJMA HEF-TULLA: Sir, I have got the statement. It is a very long list: about 304 weigh bridges have been mentioned in it. May I ask the hon. Railway Minister to tell us how many of there are in working condition, specially in the area where loading and unloading of coal is taking place?

SHRI A. B. A. GHANI KHAM CHOUDHURY: It is presumed that most of them are working and how many of them are not working. But we have a provision for replacement of weigh bridges. Wherever there is a constant complaint of its being non-operational the railways have taken a policy decision that the old weigh bridges should be replaced by electro-

43

and weigh bridges and not by mechanical weigh bridges, and this policy will obviously go a long way in satisfying the users.

DR. (SHRIMATI) NAJMA HEP-TULLA: I appreciate the honourable Cailway Minister's reply that they are going to replace the mechanical weigh bridges with electronic weigh bridges. July specific question is regarding the toading and unloading of coal, because there is a lot of mishandling of coal the places where it is loaded and enloaded and it is being reported in the newspapers. I have a newspaper geport here but I do not want to take the time of the House reading report but it says that a lot of coal is pilferred or theft of coal is taking t lace at the places of loading and unloading of coal-the railway stations, the sidings, wherever coal Slocked. Has the honourable Railway Linister any information there has been a demand from those reas for replacement of the machanical weigh bridges by electronic weigh Fridges?

GHANI KHAN SHRI A, B. A. CHOUDHURY: Weight bridges have by the railway at reen provided raajor stations in accordance with the mature and volume of traffic handled by them. I have given the names of caose stations. There are complaints m respect of coal from the consignees riat they are not getting what they What is the actual get. ahould tractice? The actual practice in the sase of bagged consignments of stangard weight is that the weight of the consignment can be ascertained by just weighing a few bags on a weighing wale and computing the entire consignment on that basis. This is what normally done. But if bonafide ratentions lack, then this practice may -reate doubts and misgivings in which case weigh bridges seem to be very necessary at all stations that is at the regular loading stations, not at every station because otherwise it will be very costly and also unnecessary. Soth the railways as well as the con-

signees must insist that the infrastructure has to be built. In the case of bulk commodities like coal, ore, the freight charges are levied on the carrying capacity of the wagons and load lines are marked on the wagons to indicate the height up to loading has to be done. In the case of liquids in bulk dipstick measurements are taken and the weight of the consignment is arrived at with reference to the calibration chart supplied to the station. There is a limit in each wagon and it is loaded up to that. Then we presume that loading is done up to the capacity of the particular wagon. That is how normally loading is done. But where there is a weigh bridge obviously the weigh bridge operates and there is no complaint. But I do agree with honourable Member and I admit that I have received some complaints. We look into the complaints and sometimes there is a complaint which is quite correct and sometimes there is a complaint which is not correct. The difficulty arises when loading is done and after loading the coal in that particular station, the carriages or the wagons are left for sometime during this time anti-social elements take away some coal. We have our railway protection force to prevent that. Sometimes the result is not achieved as you want it. That is the basic difficulty.

DR. (SHRIMATI) NAJMA HEP-TULLA: The capacity of each coal wagon, as I understand it, is about 22 tonnes. My question basically is not about pilferage after coal is loaded into the wagon. My complaint is that sometimes it is half loaded or the loading is only to the extent of one-quarter of the wagon and, as a result, Rs. 340 crores worth of coal is not supplied to those who have purchased coal. Is it not the responsibility of the Railways to see that loading is done properly?

SHRI A. B. A. GHANI KHAN CHOUDHURY: Mr. Deputy Chairman, I have never received such complaints. The complaint is that it is 5

per cent less or 10 per cent less and I have explained why it is 5 per cent less or 10 per cent less. I am trying to have some sort of arrangement to prevent even this. But if on both sides there is no bonafide intention to cooperate and find out a solution to this problem, solution cannot be found. Weighing machines alone will not solve the difficulty.

SHRI M. P. KAUSHIK: As far as coal is concerned, the complaint that at the loading point it is underweighed. Most of the coal comes to the North from Bihar. Formerly Mogulsarai they used to weigh each wagon and the Railways used certify that such and such is the weight of the coal in a particular marshalling In different wagon. yards there is provision for weighing. Are the railways doing this job pit-heads also? Why should consumer suffer, I do not understand. The responsibility is either with the Railways or with the coal authorities.

**GHANI** SHRI A. B. A. KHAN CHOUDHURY: Wherever there is a weight bridge we take the weighment and there is no such complaint I have said, there are 190 stations where coal is loaded. In every pithead there is no weighing machine. We are trying to have as many as possi-The Railways have to ble. weigh bridges for the satisfaction of the consignees in checking the weight declared and loaded by the consigners. There were complaints from the users that they were getting less coal and they were paying more. Maybe transit there are some pilferages by anti-social elements. I quite appre-But sometimes I ciate that. even deputed officers from the Coal Department I have deputed officers from the Railways to see whether the loading is O. K. or not and we have joint reports on this and the reports tell us that in most cases things But I do agree that are all right. certain things may take place in transit and certain pilferages or anti-social activities may take place. Their complant is that five per cent is less or per cent is less and, Sir, as I have informed the House, we are looking into the latter and we are trying to find out. But, Sir, those complaints are not very many also. So, we will look into this.

VITHALBHAI MOTIRAM. SHRI PATEL: Sir the honourable Minister says that he has not received any complaints. But I can give him a particular example. The Gujarat Chamber of Commerce and Industry submitted a memorandum to the Railway Minister saying that they are receiving coal weighing about 47 or 48 tonnes instead of 57 tonnes, but they have to pay in full the coal price and also the Therefore, I would like to freight. know whether the honourable Minister will consider their request for the refund of the money which they paid for the coal which is less, that is, eight tonnes or nine tonnes or ten tonnes and also the freight charges which they have paid. Will they refund them the money?

SHRI A. B. A. GHANI KHAN CHOUDHURY: Mr. Deputy Chairman Sir, as I have said, we have received the complaint and from Gujarat also, Sir. some business people saw me in this connection and I told them that we have to find out as to who is to be If the fault is with blamed. Railways, then, well we certainly will have to refund the money. But, if the fault is not with the Railways what can be done? You see, there are two parties and one party is loading the coal and we insist that from the side of the Coal Department the loading should be done up to this, and if they load it like this, then as I have said, something called transit difficulty may be there. Now, we are looking into those transit difficulties also. If it is found that it is due to the negligence of the Railways, well, we will have to do something like refunding the money and all that. That I look into. But.

MR. DEPUTY CHAIRMAN: That is all right. You have replied. Yes, Mrs. Usha Malhotra.

MALHOTRA: SHRIMATI USHA Sir, I would like to know from the honourable Minister whether serious efforts have been made to identify the problems because Sir, as I see there should be some sort of a record which should be maintained by the railway authorities when the loading is done. If your officers go and conduct some inquiry, it should be on the basis of some records. Now, what do the records reveal? I would like to know from the Minister whether such cords will be maintained and the inquiries will be conducted on the basis of those records because then he would be able to identify the problems on the spot also. You cannot just beat about the bush saying that you do not know whether it is here or somewhere else, whether it is due to pilferage or whether it is due to some anti-social elements trying to pilfer some quantity of the coal. We have to see what we load and, after that, it is the responsibility of the Railways and, afterwards, it is a matter between the police and the Railways and then we make efforts to improve the services. Is the Minister aware of this and what will he do to take care of the problem?

Oral Answers

A. B. A. GHANI CHOUDHURY: Mr. Deputy Chairman, Sir, we have identified what the difficulties are and it is not that we have not identified. As have suggested, number one, there are the transit difficulties. You see, some mafia gangesters are always there and it is very difficult to protect against pilferages against these mafia gangsters. If you have any idea of the coalfields, you will understand what a mafia gang is for example, Dhanbad. It is an impossible situation there, you see, and you cannot shoot everybody. That is something of an abnormal situation there.

SHRI PRAVATHANENI UPENDRA: It means the law and order situation in Bihar has broken down.

SHRI A. B. A. GHANI KHAN CHOUDHURY: Anyway I quite appreciate. ...

SHRI PARAVATHANENI DRA: Then dismiss the Bihar Government.

SHRI A. B. A. GHANI KHAN of CHOUDHURY:...the concern the honourable Member and I assure her that we are acquainted with the problems and we are trying to tackle the problems. But the problem is not an easy one.

MR. DEPUTY CHAIRMAN. Ves. Question No. 244.

### Adulteration of food-stuffs

\*244. PROF. B. RAMACHANDRA RAO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government are aware of wide-spread adulteration of food stuffs which is largely responsible for the ill-health of the people;
- (b) whether Government are aware that certain factories are manufacturing fine grains of sand for purpose of adulteration in rice; and
- (c) if so, what measures are proposed to be taken to give punishment to these offenders?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMI-LY WELFARE (MISS KUMUDBEN M. JOSHI): (a) The Government are seized of the problem of adulteration of food stuffs.

(b) and (c) No information is available about factories manufacturing fine grains of sand for adulteration of rice. However, persons manufacturing, selling, storing and distributing articles of food containing inorganic foreign matter including sand, gravel, dirt, pebbles, stones, lumps of earth, clay and mud and not conforming to the standards under the PFA Act, are liable for punishment under the provisions of the PFA Act

PROF. B. RAMACHANDRA MAO: Mr. Deputy Chairman, Sir, you aware that most of the health problems in our country are due to water